



Securities and Exchange Board of India

**SEBI Bhavan, Plot No. C4-A, G Block, Bandra-Kurla
Complex, Bandra (East), Mumbai – 400 051**

Tel. No. 022-26449109

Auction Document

Sale of used office car at Mumbai

AUCTION NOTICE

Sub: Sale of used office cars at Mumbai.

1. Securities and Exchange Board of India (hereinafter referred to as "**Board**" or "**SEBI**") is an autonomous, statutory organization established in accordance with the provisions of the SEBI Act, 1992 of the Parliament of India. The basic function of SEBI as mandated by the SEBI Act is "*to protect the interests of investors in securities and to promote the development of, and to regulate the securities market and for matters connected therewith or incidental thereto*".
2. Office car owned by Securities and Exchange Board of India (SEBI) is available for immediate sale on "as is where is basis". The details of the cars are as tabulated below:-

Vehicle Registration No.	MH-02-FE-3241
Make & Model	Tata Harrier XZ 2.0L (Diesel)
Date of Registration	12/06/2019
Approx. Mileage (In Km)	82,826
Opening Price (In Rs.)	₹ 1,19,816.00
Virtual Account code for EMD Submission	SEBIRCEMDEPCAR08

The above said cars can be inspected between 10.00 a.m. to 5.00 p.m. on all the working days (except Saturday, Sunday and Govt. Holidays) at **SEBI Bhavan II, Plot no. C-7, 'G' Block, Bandra Kurla Complex, Bandra(E), Mumbai – 400051** between **January 06, 2026 to January 19, 2026 up to 11:00 AM**. For any queries, kindly contact officer in-charge on phone no. **022 26449109**.

3. The bidder should pay the Earnest Money Deposit (EMD) of Rs. 50,000/- in favour of "Securities and Exchange Board of India" by way of NEFT (details as below).

Name of The Bank	ICICI Bank Limited
IFSC Code	ICIC0000106
Beneficiary Name	Securities and Exchange Board of India
Account Type	Saving Account
Virtual Account Code	SEBIRCEMDEPCAR08

The date of payment of EMD is from January 06, 2026 to January 19, 2026 up to 11:00 AM.

EMD received after January 19, 2026 11:00 AM will not be considered as valid, The Bidders who have not deposited EMD shall be rejected.

4. No exemption would be available from payment of EMD amount, irrespective of the status of the entity. The bidder shall be rejected if the EMD is not deposited. EMD will not bear any interest.
5. The Bid amount to be quoted on the GeM portal shall be over and above the reserve price (i.e. opening price). The amount to be quoted during auction process shall be **inclusive of GST**.
6. The bidders will be rejected if EMD amount is not deposited in the above mentioned bank account. The **Form I, Form II & Form III** provided below shall be filled and uploaded during EMD submission. **Bidders who have not filled and uploaded Forms I, II & III may be rejected even if EMD is deposited by the bidder** as details of the bidder is necessary for auction participation.
7. All the necessary formalities in respect of transfer of a vehicle at the concerned Regional Transport Office (RTO) shall have to be carried by the successful bidder. All related cost in respect of same will be borne by the successful Bidder.
8. The bidder shall bear all the cost including registration of the vehicle, road tax, PUC, transportation charges and any other charges etc., to be paid for the transfer process. SEBI shall not be liable to pay/bear/reimburse any charges required to be paid in the transfer process.
9. If the vehicle is to be transferred in the RTO out of Maharashtra, and the concerned RTO wants to carry out inspection of vehicle, the transportation of the vehicle to the said RTO and all the risk and cost associated with the same shall be the responsibility of the successful bidder.
10. The entire Sale amount should be deposited within 5 working days from the date of issue of Sale Order by SEBI.
11. Delivery of the car shall be made only after all the transfer documents are completed in the name of the party who has been issued sale order/s.
12. The Earnest Money Deposit (EMD) of the successful bidder shall be forfeited in case he fails to deposit the Sale amount within the stipulated time.
13. The EMD of the successful bidder shall be returned after all the transfer formalities are completed and shall be paid within 10 days from submission of necessary proofs / receipts from RTO in respect of transfer of vehicle.
14. If the bidder wants to quote for more than one car, the EMD should be submitted for each of the car.
15. **The Earnest Money Deposit (EMD) of the unsuccessful bidder shall be returned within the 30 days from date of issue of Sale Order to the**

successful bidder or 90 days from the date of opening of the Bids, whichever is earlier. There will be no interest payable on the EMD amount.

- 16.** The transfer of ownership of car shall only be allowed on the name of successful bidder as mentioned in Form II of the Auction document.
- 17.** SEBI is not bound to accept the highest or any other bid and reserves the authority to reject any or all the bids received without assigning any reason.

Yours sincerely,

**Clifford Almeida
General Manager**

FORMS
(To be filled and uploaded)

FORM I

To

**The General Manager
Facilities Management Division-II
Securities and Exchange Board of India
SEBI Bhavan. Plot No.C4-A.
G-Block, Bandra Kurla Complex,
Bandra (E). Mumbai — 400 051**

Dear Sir,

Auction for Sale of office car/s at Mumbai

I /We am /are satisfied about the condition of the car/s and are prepared to purchase it on "as is where is basis". I/We have examined the Registration, Insurance papers and various accessories provided in the car/s and also considered the amount payable by me/us, on transfer of the car from SEBI as Company owner to Individual owner by RTO towards onetime tax and other expenditure as required. SEBI shall have no liability in this regard.

We have paid/ transferred **Rs. 50,000/-** (Rupees Fifty Thousand only) towards Earnest Money Deposit (EMD) in favour of "Securities and Exchange Board of India" vide NEFT. The details are below:

Payment Date	
Vehicle Number	
EMD amount paid (Rs.)	
UTR No. / Payment Reference no.	

The proof of NEFT transaction of EMD amount is attached along with tender documents. In case, I/We am/are the unsuccessful bidder the bank account details for refund of EMD amount is also attached along with tender documents.

I/We have also noted that if I/we fail to make full payment within **5 working days** from the date of SEBI's intimation letter for purchase of the vehicle(s), our Earnest Money Deposit will be forfeited and that SEBI reserves the right to reject the offer without assigning any reason and its decision shall be final and binding on us.

Yours faithfully,

Signature of the Bidder

FORM II

Details of the Bidder:-

Name of the Bidder (Transfer Purpose)	
Address (Please enclose proof of Address: Passport/ Aadhar Card/ Voter ID etc.)	
PAN NO. (enclose a copy)	
GST No. (If any) (enclose a copy)	
Telephone No./ Mobile Phone No.	
State , where transfer of vehicle is required	

FORM III

Bank account details for refund of EMD

Bank Name	
Branch	
Account Holder Name	
Account No.	
Type of Account	
IFSC Code	

Notes: All the forms shall be filled and uploaded under the EMD payment proof field in pdf format.

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